

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process
For Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF
M/s Yashomati Hospitals Private Ltd

RELEVANT PARTICULARS		
1	Name of the Corporate Debtor	M/s Yashomati Hospitals Private Ltd
2	Date of Incorporation of Corporate Debtor	16/03/2007
3	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Bangalore, Karnataka
4	Corporate Identity Number of Corporate Debtor	U85110KA2007PTC068050
5	Address of the Registered Office and Principal Office (if any) Of Corporate Debtor	2371/3, HAL – Vartur Main Road Munne Kalalu, Marathahalli, Post Bangalore 560037
6	Insolvency Commencement Date in Respect of Corporate Debtor	16 March 2021 (As per order of NCLT dated 16 March, 2021 in Company Petition no CP (IB) No 144 /BB/2017 received on 18 March 2021)
7	Estimated Date of Closure of Insolvency Resolution Process	12 September 2021 (180 days from the Insolvency Commencement date)
8	Name, and the Registration Number of Insolvency Professional acting as the Interim Resolution Professional	Ms Medha Kulkarni Practicing Chartered Accountant and Insolvency Professional Registration No: IBBI/IPA-001/IP-P00121/2017-2018/10263
9	Address and e-mail of the interim resolution professional, as registered with the board.	Address: - D 301, Admiralty Square, 13 Cross, 6 Main, Indiranagar, Bangalore 560068 Email medha1273@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional (IRP) , if different from those given at sl.no .9	Not Applicable
11	Last date for submission of claims	30 March 2021
12	Classes of Creditors, if any under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names in each class)	Not Applicable
14	a) Relevant Forms and b) Details of authorized representatives are available at	a) Weblink: https://www.ibbi.gov.in/home/downloads b) Not Applicable

1. Notice is hereby given that the National Company Law Tribunal, Bangalore Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s Yashomati Hospitals Private Ltd on 16th March 2021 Via order CP (IB) No 144/BB/2017 dated 16th March 2021
2. The Creditors of the M/ s Yashomati Hospitals Private Ltd are hereby called upon to submit a proof of their claims on or before 30 March 2021 to the Interim Resolution Professional at the address mentioned against item 9.
3. The Financial Creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means
4. Submission of false or misleading proofs of claim shall attract penalties

Date: 19 March 2021

Place: Bangalore

SD/-

Ms Medha Kulkarni
Interim Resolution Professional